

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 233 of 2014 in
Appeal No. 25 of 2014**

Dated : 28th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s SESA Sterlite Ltd.	...Appellant (s)
Versus.	
Orissa Electricity Regulatory Commission & Anr.	...Respondent(s)

Counsel for the Appellant(s)	: Mr. Amit Kapur Ms. Poonam Verma Mr. Akshat Jain
Counsel for the Respondent(s)	: Mr. G. Umapathi Mr. Rutwik Panda Ms. Anshu Malik for R-1 Mr. Raj Kumar Mehta Ms. Ishita C. Das Gupta for R.2

ORDER

We have heard the learned counsel for the parties.

Reply has been filed by the learned counsel for the Respondent No.2.

It is submitted that insofar as the month of March is concerned, GRIDCO has already paid an additional amount of Rs.5 Crores and the balance of Rs. 7 Crores would be paid in the first week of June, 2014.

The learned counsel for the Appellant submits that there is non-payment of the other amounts also with reference to the future months.

Hence, the learned counsel for the GRIDCO is directed to get it verified and ensure the compliance of our Order by making of payments in the shortest possible time.

Post this I.A. No. 233 of 2014 along with main Appeal on **09.07.2014**.

(Rakesh Nath)
Technical Membe

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js